

**APPENDIX- 2 S**

**END USE CUM END USER CERTIFICATE IN CASE OF EXPORT OF SCOMET ITEMS**

[TO BE SUBMITTED BY ALL ENTITIES IN THE CHAIN OF SUPPLY VIZ. THE FOREIGN BUYER, THE END USER & INTERMEDIARIES/CONSIGNEE (IF THEY ARE DIFFERENT FROM THE FOREIGN BUYER AND END USER).

THIS CERTIFICATE SHALL BE ISSUED ON THE LETTERHEADS OF RESPECTIVE ENTITY]

I /We (name)\_\_\_\_\_ (name & address of the foreign buyer/end user/intermediary(ies)/consignee(s) certify that we are importing (name of the SCOMET item)\_\_\_\_\_ from (name and address of the exporter)\_\_\_\_\_ / through \_\_\_\_\_ (name & address of the intermediary/consignee) against Purchase Order No/Contract No. \_\_\_\_\_ dated \_\_\_\_\_ as capital equipment/ component / raw material / other use (specify)\_\_\_\_\_ for the manufacture of (end product)\_\_\_\_\_ which will be used for (state specific use)\*\_\_\_\_\_.

(\* if more than one use then enclose self certified list)

I/we further certify that the items detailed in the referenced purchase order shall not be used for any purpose other than the purpose (s) stated above and that such use shall not be changed nor the items modified or replicated without the prior consent of the Government of India. And further, if required, post installation verification shall be allowed.

The end-user shall not himself, or through another, cause the items, or replicas, or derivatives thereof to be re-transferred / sold without the consent of the Government of India, to any party within (name of the country)\_\_\_\_\_ or outside it.

I/We also certify that the above items imported by us shall not be used for any purpose that relate to the development of Weapons of Mass Destruction.

I/we also certify that all the facts contained in this certificate are true and correct to the best of my knowledge and belief and that I/we do not know of any additional facts that are inconsistent with this certificate.

Place:

Signature of end-user / authorised signatory  
of the end-user with stamp and seal

Date:

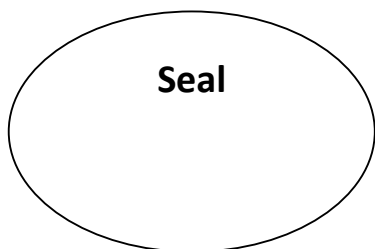
Name: \_\_\_\_\_

Designation: \_\_\_\_\_

Address : \_\_\_\_\_

Tel. (STD Code)- \_\_\_\_\_

E-mail: \_\_\_\_\_

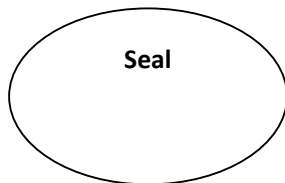


**CERTIFICATION ON BEHALF OF THE RECEIPT STATE**  
**(For Schedule 3 Chemicals of CWC, viz. Category 1 C of SCOMET list)**

**(To be filled for transfers of Schedule 3 Chemicals to states not party to the Convention)**

It is hereby certified that the transferred Chemical referred to above shall be used only for purposes not prohibited / disallowed under the Chemical Weapons Convention and shall not be transferred to any other person or re-exported from the recipient country.

Name of the chemical (IUPAC nomenclature)	Quantity



Signature: \_\_\_\_\_

Name: \_\_\_\_\_

Position: \_\_\_\_\_

Organisation / State: \_\_\_\_\_

Address: \_\_\_\_\_

Tel. (STD Code)- \_\_\_\_\_

E-mail: \_\_\_\_\_